

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **20.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/1339/IB/2020 IN CP/250/IB/2018
NAME OF PETITIONER : Sanghvi Movers Ltd
NAME OF RESPONDENT : R Dharmarajan (Liquidator) of M/s Win Wind Energy Pvt Ltd
SECTION : Sec 60(5) of IBC 2016 R/w Rule 11,13,14 & 15 of
NCLT Rules 2016

ORDER

The Applicant is represented by Mr. Raghunath, Advocate and the Respondent / Liquidator is represented by Ms. Elavarasi, Advocate through video conferencing platform.

This Application is filed under Section 42 of the IBC, 2016 for direction to the Liquidator to accept the claim submitted by the Applicant.

However, Learned Counsel for the Respondent / Liquidator states that claim submitted by the Applicant is barred by limitation and the Corporate Debtor under liquidation has been sold by the Liquidator as a going concern. She further states that the claim Application is yet to be filed and at this stage any delay in filing the claim Application is not maintainable.

The Respondent / Liquidator is permitted to file counter after serving copy of the same to the other side on or before the next date of hearing.

List this matter on **06.09.2021**.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

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(R. SUCHARITHA)
MEMBER (JUDICIAL)